



**Government of Jammu and Kashmir  
Housing and Urban Development Department  
Civil Secretariat**

**Notification**

Srinagar, the 19<sup>th</sup> October, 2016

SRO ~~336~~— In exercise of the powers conferred by section 31 of the Jammu and Kashmir Municipal Corporation Act, 2000, the Government in consultation with the Chief Electoral officer make the following amendments in the Jammu and Kashmir Municipal Corporation (Election) Rules, 2003, namely,-

I. In rule 17, in clause (a) for the words “ballot paper by the electors”, the words “ballot paper by the electors and shall also include electronic voting machine” shall be substituted.

II. after rule 44, the following rule shall be inserted, namely,-

**“44-A. Voting machine at elections.—** Notwithstanding anything contained in these rules, the giving and recording of votes by voting machines in the manner provided hereinafter in these rules may be adopted in such constituencies as the Chief Electoral Officer may, having regard to the circumstances of each case, specify.

Explanation.— For the purpose of this rule, “voting machine”, means any machine or apparatus whether operated electronically or otherwise used for giving or recording of votes and any reference to a ballot box or ballot paper in these rules, save as otherwise provided, be construed as including a reference to such voting machine wherever such voting machine is used at any election.”

III. In rule 55, in sub-rule (1), for the words “can not be ascertained” the words “can not be ascertained or any voting machine develops a mechanical failure during the course of recording of votes” shall be substituted.

IV. after Chapter III, the following Chapter IIIA shall be inserted,-

**“CHAPTER IIIA**

**VOTING BY ELECTRONIC VOTING MACHINES**

**56-A. Design of Electronic Voting Machines**

Every electronic voting machine (hereinafter referred to as ‘voting machine’) shall have a control unit and a balloting unit and shall be of such designs as may be approved by the Chief Electoral Officer:

Provided that a printer with a drop box of such design, as may be approved by the Chief Electoral Officer, may also be attached to a voting machine for printing a paper trail of the vote, in such ward or wards or parts thereof as the Chief Electoral Officer may direct.

